

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.253/MP/2022**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 & 22 of the Pilot Agreement for Procurement of Power dated 25.02.2019 and Pilot Power Supply Agreement dated 26.02.2019 seeking directions to PTC/Haryana Power Purchase Centre to make payment of Rs. 12,64,54,644/- claimed under Tariff Invoice dated 2.5.2020 raised by MB Power for the month of April 2020 in terms of the PPA.

Date of Hearing : 14.2.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : Haryana Power Purchase Centre (HPPC) and Anr.

Parties Present : Shri Akshat Jain, Advocate, MBPMPL  
Shri Sagnik Maitra, Advocate, MBPMPL  
Shri Abhishek Gupta, Advocate, MBPMPL  
Shri Ravi Kishore, Advocate, PTC  
Shri Keshav Singh, Advocate, PTC  
Shri Shubham Arya, Advocate, HPPC  
Ms. Poorva Saigal, Advocate, HPPC  
Ms. Reeha Singh, Advocate, HPPC  
Shri Ravi Nair, Advocate, HPPC

**Record of Proceedings**

During the course of hearing, learned counsel for the Petitioner and the learned counsels for the Respondents, HPPC & PTC made their respective submissions in the matter.

2. At the request of the learned counsel for the parties, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

